

separately. These plans have been sent to the concerned State Governments for follow-up actions on the recommendations made in these plans.

In view of serious nature of erosion in Ganga basin, Central Government has formulated a Centrally Sponsored Scheme namely, "Critical Anti-erosion Works in Ganga Basin States" for implementation during 2004—07 of 10th Plan which is under implementation. The total cost of the scheme is Rs. 178.85 crore with Central Share of Rs. 136.17 crore and State Share of Rs. 42.68 crore. Another scheme, "Critical Flood Control and Anti-erosion Schemes in Brahmaputra and Barak valley" under State Sector has also been approved by Government of India at an estimated cost of Rs. 150.00 crore (90% grant and 10% loan).

### **Sharing of Cauvery water**

146. SHRIMATI S. G. INDIRA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that the State Government of Tamil Nadu had demanded allocation of 562 thousand million cubic feet of Cauvery water to meet its irrigation, domestic and industrial requirements;

(b) if so, the steps taken in this regard;

(c) whether it is also a fact that the State Government of Tamil Nadu had urged that the water available in Cauvery river basin be given to the riparian States on priority basis; and

(d) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAY PRAKASH NARAYAN YADAV): (a) to (d) The water dispute relating to inter-State river Cauvery and river valley thereof among the States of Tamil Nadu, Karnataka, Kerala and Union Territory of Pondicherry was referred to the Cauvery Water Disputes Tribunal (CWDT) on June 2, 1990 under the Inter-State Water Disputes Act, 1956 for adjudication. The Tribunal has taken up arguments on the issues framed by it and Tamil Nadu has submitted its arguments. The matter is subjudice before Cauvery Water Disputes Tribunal (CWDT).